

SL. No.8

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 15.04.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/688/2024 in Company Petition IB/366/2022
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Bank of Maharashtra
NAME OF THE RESPONDENT(S)	Shri Peesapaty Narayana
UNDER SECTION	95 of IBC

ORDER

IA (IBC)/688/2024

Present: Ld. Counsel Mr. Varun Ambati for the Applicant.

Having regard to the facts and circumstances, the Personal Insolvency Proceedings against the Personal Guarantor are directed to be closed. Creditors are given liberty to file bankruptcy application under Chapter-IV. Accordingly, this application is allowed and disposed of.

SD/-

MEMBER (T)

SD/-

MEMBER (J)